

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
RAJYA SABHA**

**UNSTARRED QUESTION NO. 51.
TO BE ANSWERED ON FRIDAY, THE 02ND FEBRUARY, 2024.**

**EXPANSION OF SCOPE OF INTELLECTUAL PROPERTY RIGHTS,
TRADEMARKS AND COPYRIGHTS**

**51. Shri R. Girirajan:
Dr. Kanimozhi NVN Somu:**

Will the Minister of **Commerce and Industry** be pleased to state:

- (a) whether the Patent and Intellectual Property Rights in India lags way behind compared to USA, Israel, China and European Union and if so, the details thereof;
- (b) the steps taken by Government to encourage innovations and IP registration in various fields;
- (c) whether Government has plans to expand the scope of intellectual property rights, trademarks and copyrights on par with international standards and if so, the details thereof;
- (d) the list of Indian innovative products accorded with intellectual property rights in last five years, year-wise; and
- (e) whether any break through has been achieved by Patent Board in India, if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI SOM PARKASH)**

- (a):** As per World Intellectual Property Indicators, 2023 (WIPI) report, India ranks among the top 10 offices with regards to filing of Patent applications during 2022. Also, India reported a double-digit growth of 25.2% in Patent filings and experienced a sixth straight year of growth.
- (b):** Government has taken following key steps to create a robust Intellectual Property (IP) ecosystem in India:
 - (b.1) Amendments in Rules: Patents Rules have been amended six times to streamline and simplify the processing of patent applications, remove irregularities and bottlenecks in the system, streamline use of IT and digital technologies and provide certain benefits to the sectors that are critical for Indian economy.
 - (b.2) Geographical Indication of Goods (Registration and Protection) (Amendment) Rules, 2020 notified on 26.08.2020 to simplify the procedure for registration of Authorized User and reduce fees for various procedures.

- (b.3) The Trade Mark Rules, 2017 which came into effect from 06th March, 2017 have streamlined and simplified the processing of Trade Mark applications by replacing 74 existing forms into 8 consolidated forms and removing the procedural inconsistencies and some superfluous steps.
- (b.4) Designs Rules, 2001 have been amended in 2014 and 2021 to reduce fees for MSMEs and startups for filing and processing of design applications and streamline processing of design applications by adopting international classification under Locarno Agreement.
- (b.5) Copyrights:
- (i) Copyright (Amendment) Rules, 2021 notified on March 30, 2021 to introduce new provision regarding the publication of a copyrights journal on the Copyright Office website by eliminating the requirement of publication in the Official Gazette.
 - (ii) Copyright office has published the practice and procedure manual for examination of Literary, Artistic, Musical, Sound Recording and Cinematograph Films. Applications for copyright registration, Objections against application, Discrepancy letter, Registration Certificate and various other communications are done through digital mode.
- (b.6) Scheme for Facilitating Startups Intellectual Property Protection (SIPP): The scheme facilitates the startups, and the Indian innovators /creators/ educational institutes filing patent/ design/trade mark application through Technology and Innovation Support Centers (TISCs) established in India.
- (c): India is a signatory to the WTO and the Indian IPR laws are fully compliant with the TRIPS Agreement.
- (d) The number of innovations granted/registered by the Office of the CGPDTM in the last 5 years is as under:

	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23
Patents	13,045	15,283	24,936	28,385	30,073	34,134
Designs	10,020	9,483	12,256	9,147	15,262	23,400

- (e): Sir, there is no such institution named Patent Board in India and hence, question does not arise.
